

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 80 of 2020

IN THE MATTER OF:

Markand Adhikari

...Appellant

Versus

Central Bank of India & Anr.

...Respondents

Present:

**For Appellant : Mr. Prashant Jain and Mr. Arpit Dwivedi,
Advocates**

For 1st Respondent: Mr. O.P. Gaggar, Advocate

**For 2nd Respondent : Ms. Udit Singh and Mr. Siddharth Chechani,
Advocates**

ORDER

02.03.2020 Reply-affidavit filed on behalf of the Respondent is taken on record.

Learned counsel for the Appellant prays for and is allowed extension of time to file rejoinder within 10 days failing which right to file the same shall stand forfeited without reference to the Bench.

Post the matter 'for Admission (After Notice)' on **19th March, 2020** within first 5 cases.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

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